

**Shri M. C. Shah:** That question should be answered by the Commerce and Industry Minister.

**Shri K. P. Tripathi:** Is there any discrimination in the pay scale of the personnel employed in these European-owned industries? If so, are Government taking any steps to correct it?

**Mr. Deputy-Speaker:** Regarding personnel employed by these foreign companies, is there any discrimination in pay in favour of foreigners? Hon. Members will not force me to repeat every question. They should put questions slowly, distinctly, definitely and effectively.

**Shri M. C. Shah:** May hon friend must be aware that Government are alive to that fact and they are taking effective steps to see that the personnel is Indianised.

**Shri S. N. Das:** Is it a fact. . .

**Shri K. P. Tripathi:** I had put another question, Sir.

**Mr. Deputy-Speaker:** I have called Mr. Das.

**Shri S. N. Das:** Is it a fact that the Government wanted some information from these concerns and they did not supply it in time?

**The Minister of Revenue and Expenditure (Shri Tyagi):** This is a matter in which generally the hon. Minister for Commerce and Industry looks into.

**Shri K. P. Tripathi:** I had asked whether the Government were taking any steps to remove this discrimination—not Indianisation. Indianisation is one thing and removal of discrimination is another.

**Shri M. C. Shah:** I have already said that this is a question for the Commerce and Industry Minister. Here he asked for a statement. I have given the statement and additional information also.

#### CONVICTIONS FOR VIOLATION OF FOREST LAWS IN TRIPURA

\*1003. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many persons have been convicted in 1952, in Tripura for the violation of forest laws;

(b) what amount is realised as fines from them; and

(c) what income is realised by Government from the forest reserves of Tripura?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 158.

(b) Rs. 1,31/-

(c) No separate accounts are maintained specifically for reserve forests. I may, however, say that in the Budget Estimates the income from forest reserves for 1952-53 has been put down at Rs. 9 lakhs.

**Shri Dasaratha Deb:** May I know, Sir, whether it is a fact that villagers themselves who are living within the area of forest reserves are being arrested still indiscriminately by the police if they come out of their houses to perform their work?

**Shri Datar:** They are not arrested except for legitimate causes.

**Mr. Deputy-Speaker:** If any particular case comes to the notice of the hon. Member, it may be brought to the notice of the Minister and relief obtained. General questions of this kind do not serve any purpose.

**Shri Nambar:** May I know, Sir, whether there are cases brought to the notice of the Minister of such illegal arrests, so to say, interfering with the normal work of the people?

**Shri Datar:** Government's attention has not been drawn to any such alleged illegal arrests.

**Mr. Deputy-Speaker:** I would say I was not a little surprised when the hon. Member from Tanjore took up the cause of Tripura. Any hon. Member can take any cause. But with respect to individual questions, unless any hon. Member knows definitely either by himself or through some other agency, there is no use asking general questions with a view to elicit some answer and put supplementary questions.

**Shri Nambar:** I have some information. Sir (interruptions).

**Shri Syed Ahmed:** They do not know how to put questions. You have to teach them, Sir.

#### AGRICULTURAL LOAN

\*1004. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many peasants have applied for agricultural loan in Tripura in 1952; and

(b) how many of them have been granted the loan?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 4,586.

(b) 1,097.